

(d) how much Air-India spent in 1979-80 on publicity, entertainment and free trips for VIP's and perquisites for its Officers?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir. A section of the employees of Air-India, belonging to the Air-India Employees Guild, were on strike with this demand. The strike has since been called off.

(b) While the strike took place on 24th October, 1980, the Guild was given details of the calculations of Bonus on 10th October, 1980 with the request for an early discussion by the Management of Air India. Subsequently, the matter was discussed on 21st and 23rd October, 1980 when the position was explained in detail to the Guild. Further, tripartite discussions were held in Regional Labour Commissioner's office. The Guild was then requested to refer the dispute to the Regional Labour Commissioner as per provision in the Bonus agreement entered into by the Unions with the Management in 1979 instead of going on strike. Thus, all efforts were made to settle the dispute through discussion with the representatives of the Guild. Moreover, I also personally appealed to the striking employees to call off their strike during my meetings with the representatives of Air-India employees Guild.

(c) There was no victimisation. The Cabin crew in any case, were not involved in the strike. 39 employees were suspended for taking a leading part in the strike and all except 15 of them have been allowed to resume duty. The 15 employees who are still on suspension have been charge-sheeted. Police cases have been registered against some of them for disorderly behaviour, threats of violence etc.

(d) The information is being collected and will be laid on the table of the Sabha.

Hotel rooms constructed during last two years

2649. **SHRI G. NARSIMHA REDDY:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what are the total number of hotel rooms constructed in last two years;

(b) do the Ministry consider the increase of accommodation to be sufficient in relation to the increase of tourists demand; and

(c) if not, what are Government plans to meet the increasing demand of accommodation in hotels?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) 3414 hotel rooms were added to the approved list of the Central Department of Tourism in the last two years.

(b) No, Sir.

(c) The India Tourism Development Corporation, a public-sector undertaking, and the Hotel Corporation of India, a subsidiary of Air-India, are putting up a number of hotels at various places in the country. Besides, the private-sector is also encouraged to set up hotels by making priority allotment of building materials; by allowing the import of essential equipment/machinery; by the grant of institutional loans, etc. Certain tax and fiscal reliefs are also available to them.

Pay Scales of Income-tax Inspectors

2650. **SHRI SOMJIBHAI DAMOR:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the demand raised by the Income-tax employees representatives regarding changing of pay scale of Income-tax Inspectors working in the Income-tax Department from Rs. 425-800 to Rs. 550-900 has been rejected by the Government;

(b) if so, the reasons therefor;

(c) whether the income-tax employees' representatives have asked that the matter may be referred to the arbitration for its award; and

(d) if so, how much time the Arbitration Board will take to announce its award?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SA- WAISINGH SISODIA): (a) Yes, Sir.

(b) There was no justification for revision of the pay scale of Income-tax Inspectors.

(c) No, Sir.

(d) Does not arise.

देश में एकाधिकार वसूली प्रणाली को लागू किये जाने का प्रस्ताव

2651. श्री मोती साई आर० चौधरी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय कपास निगम द्वारा पिछले वर्ष कितनी कपास का क्रय तथा विक्रय किया गया है और उसके वसूली तथा विक्रय दरें क्या थीं;

(ख) महाराष्ट्र कपास निगम द्वारा पिछले वर्ष अलग से कितनी मात्रा में

कपास का क्रय और विक्रय किया गया है और उसके वसूली तथा विक्रय मूल्य क्या थे ;

(ग) गुजरात कपास संघ द्वारा अलग से कितनी कपास का क्रय और विक्रय किया गया है और उसके वसूली तथा विक्रय मूल्य क्या थे ;

(घ) इन तीनों निगमों में से किसानों को सबसे अधिक मूल्य किसने दिए है और शेष दो निगमों द्वारा किसानों को अच्छे मूल्य दिये जाने को सुनिश्चित करने के लिए क्या उपाय किये जायेंगे ; और

(ङ) क्या कपास उत्पादकों के लाभ के लिये पूरे देश में वैसे एकाधिकार वसूली प्रणाली को लागू किये जाने का विचार है जैसी कि महाराष्ट्र द्वारा अपनायी गई है ?

वाणिज्य तथा इस्पात और खान मंत्री (श्री प्रणव मुखर्जी) : (क) से (ग). भारतीय रूई निगम, महाराष्ट्र राज्य सहकारी विपणन परिषद तथा गुजरात राज्य रूई विपणन परिषद द्वारा 1979-80 के दौरान खरीदी गई तथा बेची गई रूई की मात्राएं निम्नोक्त प्रकार हैं :-

वसूल की गई मात्रा

बेची गई मात्रा

(इसमें पिछले वर्ष के स्टाकों से की गई बिक्रियां भी शामिल हैं)

| | (लाख गांठों में) | |
|-------------------------------------|------------------|-------|
| भारतीय रूई निगम लि० | 11.11 | 14.61 |
| महाराष्ट्र राज्य सहकारी विपणन परिषद | 17.36 | 16.81 |
| गुजरात राज्य सहकारी रूई विपणन परिषद | 1.10 | 1.09 |